

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

Allahabad, this the 06th day of October 2021

Civil Misc. Contempt Petition No.330/00068/2020
in
Original Application No. 330/00406/2019

Hon'ble Mr. Tarun Shridhar, Member (Administrative)
Hon'ble Ms. Pratima K Gupta, Member (Judicial)

Durga Prasad Mishra, Son of Vidya Shanker Mishra,
Resident of village and post Ahilyapur.
District-Deoria, U.P. (retired from the post of Additional
Telecommunication Engineer, CDOT, Telephone Exchange, Deoria.

. . .Applicant

By Advocate : Shri B.K. Mishra

V E R S U S

Shri Madan Lal, A.O. Pension, C.T.O. Building Cantt, Varanasi.

. . .Respondents

By Advocate : Shri D.S. Shukla

O R D E R

By Hon'ble Mr. Tarun Shridhar, Member (Administrative) :

None present for the applicant. Shri D.S. Shukla, learned
counsel for the respondents is present.

2. Heard learned counsel for the respondents and perused the
record.

3. This Contempt Petition has been filed alleging non-compliance
of the order passed in OA No.406 of 2019 wherein a direction was
given on a limited prayer made by the applicant that the

respondent/competent authority should decide the representation made by the applicant by virtue of a reasoned and speaking order.

4. Learned counsel for the respondents Shri D.S. Shukla, submits that the compliance has been fully made in letter and spirit and the respondents have disposed of the representation of the applicant by passing a reasoned and speaking order. He further states that the retirement dues of the applicant have also been sanctioned. He has submitted an affidavit of compliance of the order passed by this Tribunal.

5. We have carefully perused the compliance affidavit and we are satisfied that the order passed in compliance of the direction of this Tribunal is a reasoned and speaking order and applicant has been sanctioned his retirement dues.

6. In view of the statement made by learned counsel for the respondents, the instant contempt proceedings are liable to be closed and are accordingly closed. Notice issued to the respondent is discharged.

7. All the MAs pending in this contempt petition are disposed of as having being infructuous.

(Pratima K Gupta)
Member(Judicial)

(Tarun Shridhar)
Member(Administrative)

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